

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 28233 OF 2012**

**Between:**

1. Joseph Sriharsha and Mary Indrāja Educational Society, (Regn No. 6624/1996), Plot No. 102, High Court Colony, Vanasthalipuram, Hyderabad rep by its Secretary Rev. KVK Rao
2. St. Mary's Group of Institutions, Hyderabad Deshmukhi Village, Pochampally Mandal, Nalgonda District - 508 284, Rep by its Correspondent Rev. KVK Rao
3. St. Mary's Integrated Campus, Hyderabad, Deshmukhi Village, Pochampally Mandal, Nalgonda District - 508 284, Rep by its correspondent Rev. KVK Rao
4. St. Mary's group of Institutions, Guntur, Chebrolu Village, Chebrolu Mandal, Guntur District - 522 212 Rep by its correspondent Rev. KVK Rao
5. St. Mary's Womens Engineering College, Budampadu, Village, Guntur, Rural Mandal, Guntur District - 522 013 rep by Its Correspondent Rev. K.V.K. Rao

**...PETITIONERS**

**AND**

1. The Government of A.P., (Higher Education (EC.1) Department Secretariat Buildings, Secretariat Hyderabad.
2. The A.P. State Council for Higher Education, rep by its Secretary, Saifabad, Hyderabad.
3. The Admission and Fee Regulatory Committee for matters, Relating to Fee Fixation in Private Unaided Professional Colleges, 1st Floor (South Wing) Gagan Vihar, MJ Road, Hyderabad rep by its Member Secretary

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, one more particularly in the nature of writ of mandamus, declaring the action of the respondents in seeking to inspect the petitioner institutions in pursuance of the impugned G.O. Ms. No. 54 dt. 11.8.2012 as arbitrary and illegal, offending Article 14 of the Constitution of India and b) declare that G.O. Ms. No. 54 dt. 11.8.2012 as valid only to the extent of

empowering the Government to verify the details of infrastructure furnished by individual colleges to the 3rd respondent in justification of their proposal for higher fee structure and limited only to inspections of such of those institutions as provided for under G.O. Rt. No. 639 dt. 25.8.2012 or in the alternative declare G.O. Ms. No. 54 dt. 11.8.2012 as ultra vires the A.P. Education Act, 1982 and JNTU Act, 2008 and quash the same as such

**I.A. NO: 1 OF 2012(WPMP. NO: 35975 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st and 2nd respondents not to conduct inspection of the petitioner institutions in pursuance of G.O. Ms. No. 54 dt.11.8.2012 in respect of the petitioner institutions during the pendency of the W.P

**I.A. NO: 1 OF 2013(WPMP. NO: 37926 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order dated 23.09.2013 dismissing the WPN0.28233/2012 for default and restore the W.P. for hearing and adjudication in the interests of justice and equity

**Counsel for the Petitioner: Ms. ANJALI MANGHNANI REP SRI. S. SRI RAM**

**Counsel for the Respondent No.1: GP FOR HIGHER EDUCATION**

**Counsel for the Respondent No.2: ADDL ADVOCATE GENERAL**

**Counsel for the Respondent No.3: SRI C. SUDESH ANAND, SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28233 of 2012**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel representing  
Mr. S. Sri Ram, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the  
issue involved in the Writ Petition has been rendered  
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is  
dismissed as infructuous.

Miscellaneous applications, if any pending, shall  
stand closed. There shall be no order as to costs.

**SD/- L. LAKSHMI BABU  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

**To,**

1. One CC to SRI. S. SRI RAM, Advocate [OPUC]
2. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of  
Telangana at Hyderabad [OUT]
3. One CC to SRI. C. SUDESH ANAND, Advocate [OPUC]
4. Two CCs to ADDITIONAL ADVOCATE GENERAL High Court for the State of  
Telangana, at Hyderabad [OUT]
5. Two CD Copies

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**HIGH COURT**

**DATED:21/10/2024**



**ORDER**

**WP.No.28233 of 2012**

**DISMISSING THE WRIT PETITION AS INFRUCTUOUS  
WITHOUT COSTS**

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29/10/24